**ITEM NO.1 COURT NO.5 SECTION II**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**Criminal Appeal No.1479/2026**

**SHESH NARAIN** **Appellant(s)**

**VERSUS**

**STATE OF UTTAR PRADESH** **Respondent(s)**

**(FOR ADMISSION)**
**(IA No. 294617/2026 - GRANT OF BAIL)**

**Date : 13-10-2026 This matter was called on for hearing today.**

**CORAM :**
**HON'BLE MR. JUSTICE J.B. PARDIWALA**
**HON'BLE MR. JUSTICE K. VINOD CHANDRAN**

**For Appellant(s) :**
**Ms. Parul Shukla, AOR**
**Ms. Shubhangi Pandey, Adv.**
**Mr. Gladson Rodrigues, Adv.**
**For Respondent(s) :**
**Mr. Ankit Goel- 2442, AOR**
**Ms. Mayuri Raghuvanshi, Adv.**
**Mr. Varun Yadav, Adv.**

**UPON hearing the counsel the Court made the following**
**O R D E R**

**1. Considering the evidence, based on which the appellant has been convicted and sentenced, as also his age and the ailments spoken of in the affidavit accompanied by I.A. No.294617 of 2026, we are of the opinion that the appellant can be released on bail, to facilitate which, we suspend the sentence awarded to the appellant vide judgment dated 21.02.1985 passed by the Special Judge/Additional Sessions Judge, Kanpur in Sessions Trial No.530 of 1982, as affirmed by the High Court of Judicature at Allahabad in impugned judgment.**

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Digitally signed by VISHAL ANAND
Date: 2026.10.29 16:06:47 IST
Reason:

**2. The appellant shall, hence, be released on bail on such terms and conditions as may be imposed by the Trial Court.**

**3. Post the Appeal on 27.11.2026.**

**(VISHAL ANAND)**
**DEPUTY REGISTRAR**

**(POOJA SHARMA)**
**COURT MASTER (NSH)**